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#### ADMINISTRATIVE LAW:

- (1) (i) Delegated legislation r.41 of Border Security Force Rules, 1969 Held is not in conflict with provisions of s.80 of the Act Border Security Force Act, 1969 s.80.
- (ii) Delegated legislation Exercise of power Extent of Held: When the power is conferred in general and thereafter in respect of enumerated matters, as in the instant case, the particularlisation in respect of specified subject is construed as merely illustrative and does not limit the scope of general power.

(Also see under: Border Security Force Rules, 1968)

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(2) (i) Policy of Foreign Direct Investment in Multi-Brand Retail Trading - Held: Under Constitution of India, executive has been accorded primary responsibility for formulation of governmental policy - Executive function comprises both determination of policy as well as carrying it into execution - If Government after due reflection, consideration and deliberation feels that by allowing FDI up to 51% in Multi-Brand Retail Trading, country's economy will grow and it will facilitate better access to market for producer of goods and will enhance employment potential, then, it is not open for Court to go into merits and demerits of such policy - On matters of policy, Court does not interfere unless the policy is unconstitutional or contrary to statutory provisions or arbitrary or irrational or in abuse of power - Impugned policy that allows FDI up to 51% in Multi-Brand Retail Trading does not appear to

suffer from any of these vices.

- (ii) Policy of FDI Competence of Central Government - Held: Department of Industrial Policy and Promotion is empowered to make policy pronouncements on FDI - Competence of Central Government to formulate a policy relating to investment by a non-resident entity/person resident outside India, in the capital of an Indian company is beyond doubt - Reserve Bank of India is empowered to prohibit, restrict or regulate various types of foreign exchange transactions, including FDI, in India by means of necessary regulations -RBI Regulates foreign investment in India in accordance with Government of India's policy -Allocation of Business Rules, 1961 - Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) Regulations, 2000 - Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) (Third Amendment) Regulations, 2012 - Foreign Ex change Management Act, 1999 - ss. 6(3) and 47.
- (iii) Policy of FDI in Multi-Brand Retail Trading Held: impugned policy is only an enabling policy and State Governments/Union Territories are free to take their own decisions in regard to implementation of policy in keeping with local conditions It is, thus, left to choice of State Governments/Union Territories whether or not to implement the policy to allow FDI up to 51% in Multi-Brand Retail Trading.
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of inherent powers of High Courts u/s.482 CrPC -Duty of courts to encourage genuine settlements of matrimonial disputes - Held: High Court in exercise of its inherent powers can quash criminal proceedings or FIR or complaint in appropriate cases in order to meet the ends of justice - s.320 does not limit or affect powers of High Court u/ s.482.

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open more CFSLs, to appoint Nodal Officers and Pairvi Officers, Special Public Prosecutors; to simplify the procedure of filing charge-sheet and supply of documents in electronic form; and suggession made to bring a provision analogous to s.22 (c) of Prevention of Corruption Act, in NDPS Act also and to bring notification as mentioned in fourth proviso to s.309(2) CrPC - Narcotic Drugs and Psychotropic Substances Act, 1985 - Code of Criminal Procedure, 1973 - s. 309(2) Proviso 4 (as inserted by s. 21(b) of Act 5 of 2009); ss. 293. 207 and 24 - Prevention of Corruption Act, 1988 - s. 22(c) - Legislation.

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(3) Art. 137 - Review Petition - Held: Review proceedings are not by way of an appeal - They have to be strictly confined to scope and ambit of 0.47, r.1 CPC - In the instant case, error contemplated in impugned judgment is not one which is apparent on the face of record, rather dispute is wholly founded on interpretation and applicability of ss. 11(2) and 11(4) of MMDR Act - In review jurisdiction, mere disagreement with the view of the judgment cannot be the ground for invoking the same - However, misquoted portion of Report, owing to clerical mistakes, deleted from the judgment - Code of Civil Procedure, 1908 -O.47, r.1 - Supreme Court Rules. 1966 - O.40 -Mines and Minerals (Development and Regulation) Act, 1957 - ss. 11(2) and 11(4) - Delay/Laches.

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- (ii) Sexual assault Age of prosecutrix Relevancy of number of teeth.

(Also see under: Penal Code, 1860)

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(3) s. 302/34 - Acquittal by trial court - Conviction by High Court - Held: Evidence of eye-witnesses and medical evidence support the prosecution case

 There was no delay in lodging FIR or dispatching the report to Magistrate - FSL report not doubtful
 High Court rightly reversed order of acquittal and convicted accused.

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(4) s.302/149 - Victim stated to have been assaulted by a number of accused resulting in his death - Conviction - Held: Evidence establishes that five of the accused assaulted deceased - One of them died before filing of appeals - Conviction and sentence of life imprisonment of remaining four upheld - As far other accused persons are concerned, there are contradictory statements leading to a reasonable doubt with regard to their presence at place of occurrence and assaulting the deceased - They are, accordingly, acquitted - Evidence - Contradictory statements of witnesses.

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(5) s.304 (part-II)/34 - Accused causing injuries to victim - Death of victim on the following day - Conviction u/s 302/34 and sentence of life imprisonment, affirmed by High Court - Held: The instant case falls u/s 304(part-II) - Although appellants had no intention to cause death but it can safely be inferred that they knew that such bodily injury was likely to cause death - Therefore, appellants are guilty of culpable homicide not amounting to murder - Accordingly, judgments of courts below are modified and conviction u/s 302 is converted to 304(part-II) - Appellants sentenced to ten years' imprisonment.

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(6) ss.304-B, 498A and 306 - Suicide by married

woman - Conviction of appellants (husband and inlaws) - Held: Not justified - Letter allegedly written by victim to her brother was the only evidence produced by the prosecution to prove that appellants had subjected her to harassment and cruelty in connection with demand for dowry - But since there were grave doubts as to whether the said letter was actually written by the victim or not, conviction of appellants only on the basis of said letter would be unsafe - Prosecution unable to prove beyond reasonable doubt that appellants subjected the victim to cruelty or harassment - It cannot be held that appellants had in any way abetted the suicide by the victim - Conviction set aside.

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(7) ss. 376, 363, 148, 323, 149, 342 and 506 -Accused persons including father and son stated to have beaten, raped and tortured a labourer -Acquittal by trial court, affirmed by High Court -Held: A judgment must show proper application of mind by Presiding Officer of court, and that conclusion is based on appreciation/ evaluation of evidence - Every court is duty bound to state reasons for its conclusions - In the instant case, trial court did not decide the case giving adherence to provisions of s. 354 CrPC - It did not record any sound reasoning for acquittal, though it had been the case of prosecutrix that she remained hospitalized - Courts below have dealt with the matter in a very summary fashion - The view taken by courts below is manifestly unreasonable and has resulted in miscarriage of justice - The Court is not in a position to judge the correctness, legality and propriety of findings recorded by courts below -Judgments of courts below are set aside and the case is remanded to trial court to decide it afresh

on the basis of evidence on record - Code of Criminal Procedure, 1973 - s/354 - Judgments.

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(8) ss. 376 and 450 - Rape of a minor girl - Acquittal by trial court holding that prosecutrix was not below 16 years of age and it was a case of consent - Conviction by High Court with 7 years RI - Held: Evidence of father of prosecutrix, doctor who medically examined and teacher of night school, and school register clearly establish the age of prosecutrix to be 14 years at the time of occurrence - Besides, doctor found that prosecutrix had only 28 teeth, 14 in each jaw, which further indicates that she was 14 years of age - Therefore, question of consent becomes totally irrelevant - There is no reason to interfere with judgment of High Court - Sexual assault - Age of prosecutrix - Relevancy of number of teeth.

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# SENTENCE / SENTENCING:

Sentence for a fixed term with a further embargo on remissions - Death sentence awarded by trial court to accused found guilty of causing death of five persons including of three children - Commuted by High Court to imprisonment for 20 years with a further direction that accused be not granted any remissions - Held: Decision of High Court cannot be faulted with in the light of judgments of Supreme Court - Penal Code, 1860 - s.302.

(Also see under: Penal Code, 1860)

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#### SERVICE LAW:

Appointment / Recruitment - Fixing of minimum qualifying marks subsequent to advertisement -Held: Rule does not mandate the Commission to fix and to disclose minimum qualifying marks in Preliminary Examination and Main Examination either in advertisement or before conducting the examination - After the two examinations, Commission is empowered to shortlist candidates and to summon them for an interview for personality and other tests - Power exercised by Commission under r.11 fixing qualifying marks in written examination in process of conducting recruitment test cannot be interfered with by court - However, Rule does not empower Commission to fix qualifying marks in viva voce test which has rightly not been done by it - Arunachal Pradesh Public Service Combined Competitive Examination Rules, 2001 - r.11 r/w r. 12.

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(Also see under: Penal Code, 1860)

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## WORDS AND PHRASES:

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